

1. The Drugs and Cosmetic Act has been amended *vide* Gazette notification dated December 2008, to increase the penalty and punishment of spurious drugs manufacturing.
2. A Committee has been formed in 39th Drugs Consultative Committee (DCC) to look into the problems of spurious drugs in the country.
3. In order to assess the extent of spurious drugs in the country, a country wide Survey has been undertaken by the Ministry of Health & Family Welfare through Central Drugs Standard Control Organization (CDSCO).
4. Under the Capacity Building Project through World Bank, assistance has been provided to upgrade testing facilities and to establish new drug testing laboratories so as to enhance the capacity of the laboratories to test large number of samples. Under this project 23 States and 6 Central Drugs Laboratories have been strengthened through renovations, extensions and equipments.
5. Schedule M to the Drugs and Cosmetics Rules, 1945, pertaining to Good Manufacturing Practices was amended to make it at par with the International standards and it is mandatory for the manufacturers of drugs to comply with the requirements of this Schedule for quality control of the drugs manufactured by them.
6. Detailed guidelines have been issued to the State Governments to undertake focused surveillance over possible movement of spurious drugs.

(c) The PFA Act, 1954 stipulate imprisonment of six months to life imprisonment depending upon the gravity of offence awarded by the courts. In case of samples of food found adulterated or not conforming to the standards, action is taken under the PFA Act, 1954 by the States/U.T.s Governments.

#### **Status of drug smuggling cases**

780. SHRI RAM DAS AGARWAL:

SHRI DARA SINGH:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) how many drug smuggling cases were caught by different appointed Government agencies in the country during the last three years State-wise;

(b) what quantity of drugs was seized in such operations, State-wise and year-wise;

(c) how many persons were arrested and cases booked against them and awarded punishment during the last three years, State-wise; and

(d) how many cases are still pending in different Courts, State-wise?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (d)  
The requisite information is being collected and will be laid on the Table of the House.